

**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 4427/2018

Jitendra Singh And Ors

----Petitioner

Versus

State Of Raj And Ors

----Respondent



For Petitioner(s) : Mr. Nikhil Saini for Mr. Prateek Mathur  
For Respondent(s) : Mr. Bhagwat Singh Choudhary

**HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA**

**Order**

**21/10/2019**

This case was being shown in the Internet cause list at Item No.189 while in the physical cause list it was shown at Item No.190. A complete chaos has arisen in the court as there are as many as 279 cases listed and it is difficult for the concerned Reader as well as for the concerned Stenographer to correctly note down the orders relating to each case.

It is noticed that there are discrepancies between number of the cases as mentioned in the cause list published at the Internet and number shown in the cause list which has been physically distributed to some of the lawyers resulting in causing confusion and chaos in the court proceedings. Such type of confusions caused today on account of different numbering of cases in the cause list published at the internet and the printed cause list, which is physically distributed to the lawyers of the High Court, needs to be dispensed with.

It is noticed that the Rajasthan High Court has already introduced a mobile application, which was launched at all India level known as "Rajasthan High Court E-Services". On the basis of the said application, which is available on both Android Phones as well as iOS Phones, the lawyer has an access to his cases, which are to be listed on a particular day. Not only this the application

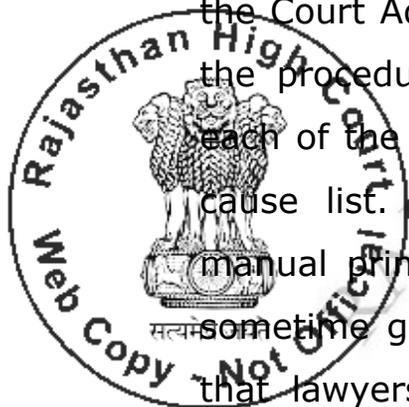
also informs of the name and number of the case listed. Thus, practically the lawyer has complete information about his case posted in a particular Court on a particular day and there remains no room of doubt for any confusion.

The High Court has also placed on its website the complete cause list being published for the day as well as for the next day and the supplementary cause list is also published therein giving out number at which case is listed and also the category. So far as the Court Administration is concerned, they have already adopted the procedure of downloading cause list from the Internet and each of the Hon'ble Judge is provided with a copy of the Internet cause list. However, on account of inadvertent errors in the manual printing of the cause list and distribution thereof, which sometime gets delayed for one reason or the other, it is noticed that lawyers seek adjournment by taking an excuse that their names or the case name is not properly printed resulting in unnecessarily delay in disposal of the cases.

With a view to do away with all kind of doubts which may arise on account of typographical error/delay in distribution or errors in publication of the manually printed cause list.

It has also been noticed that the High Court has already set up Go-green Initiative for sending information to the lawyers practicing in the High Court by Email. The said option has been accepted by several lawyers. Taking into consideration that there is need of the hour to preserve our ecology and it is necessary that the Judiciary must take steps for paper-less work and that the citizens of the country have a right to be provided a better ecological atmosphere. In the circumstances, this Court holds that it would be most appropriate that singular method of locating one's cases should be adopted by all lawyers and litigants. Accordingly henceforth, it is directed that there shall be no further publication of printed manual cause list by the Registry and the only cause list, which shall be published, would be on the official website of the High Court with information on the mobile application, as noted above.

The Registry is accordingly directed to direct the Cause List Section to take assistance from the office of the Registrar (CPC)



for the purpose of publication so that there may not be any further error in publication of the cause list. The Registrar (CPC) shall accordingly act with the guidance and support of the Registrar (Judicial) in this regard so that there may not be any infirmity. Henceforth, no excuse shall be entertained by the Court with regard to non-publication of names in the cause list as mobile application/website would be duly mentioning the names of the cases as well as names of the lawyers.

A copy of this order be sent to the Registrar (Judicial) and the Registrar (CPC) for appropriate necessary action. A copy of this order shall also be sent to the President, Rajasthan High Court Bar Association for information and necessary publication on its Notice Board. It is made clear that practice of publication of printed cause list and its distribution shall be dispensed with w.e.f. 18<sup>th</sup> November, 2019 henceforth.

List this case on 21<sup>st</sup> November, 2019.

(SANJEEV PRAKASH SHARMA),J

FATEH RAJ BOHRA /6-189

